

Central Administrative Tribunal
Jaipur Bench, Jaipur
O.A. No. 453/2018

Date of decision: 14.09.2018

Hon'ble Mr. A.Mukhopadhyaya, Member (A)

Gulab Devi W/o Late Rewat Singh O.S. (Retired) NWR, Ajmer, aged 79, Resident of 225/30, Pratap Nagar, Mayo Link Road, Ajmer-305007.

...Applicant.

(By Advocate: Shri P.N.Jatti with Ms.B.K.Jatti)

Versus

1. Union of India
Through the General Manager, North Western Railway, Jaipur – 302017.
Near Jawahar Circle.
2. Sr. AFA/W&S
CWM Office, Railway Workshop,
Near Lal Phatak, Ajmer-305001.

...Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. Counsel for the applicant states that this is a matter relating to grant of fixed medical allowance for which a representation given in January 2018 remains to be decided upon by the respondents.
3. Looking to the position pleaded, the OA is disposed of at the admission stage itself with a direction to the respondents to consider the representation of the applicant, if any pending with

(2)

them and dispose of the same by way of a reasoned and speaking order preferably within a period of two months from the date of receipt of a certified copy of this order.

4. There will be no order on costs.

(A.Mukhopadhaya)
Member (A)

/kdr/